

West Block No.2, R. K. Puram, New Delhi, Court No. 1

Date of hearing/decision: 15.01.2018

Excise Appeal Nos. 53674 to 53676 of 2014

(Arising out of order-in-original No. JAI-EXCUS-001-COM-145-13-14 dt. 04.04.2014 passed by the Commissioner of Central Excise, Jaipur).

M/s Diamond Plaster Limited Appellant
Sh. Narendra Kumar Gautam, A.S.
Sumeet Gautam, Director

Vs.

CCE&ST, Jaipur-I

Appearance:

None for the appellant

Sh. R. K. Mishra, AR for the Respondent

Coram:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Mr. V. Padmanabhan, Member (Technical)

Final Order Nos. 50159 – 50161/2018

Per: Justice (Dr.) Satish Chandra:

List revised. None appeared on behalf of the appellant. From the record, it appears that since filing of the appeal in the year 2014, adjournment was sought by the Id. Counsel of the appellant from time to time. Even today, none appeared on behalf of the appellant.

2. It may be mentioned that as per the maxim VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of above, appeals are dismissed for default with liberty to come again for recalling this order subject to satisfying the reason for the default but within prescribed time.

(Dictated and pronounced in the open Court).

(V. Padmanabhan)
Member (Technical)
Pant

(Justice (Dr.) Satish Chandra)
President